

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.1624 of 2003.

Allahabad this the 19th day of January 2004.

Hon'ble Mrs. Meera Chhibber, Member-J.

Tikam Singh  
son of Late Mahendra Singh,  
resident of 43/170, Sikandra,  
Agra.

.....Applicant.

(By Advocates: Sri S.S. Chauhan/  
Sri R.K. Singh)

Versus.

1. Union of India,  
through the Secretary  
of Finance North Block  
New Delhi-1.
2. Chief Income Tax Commissioner,  
Income Tax Bhawan, Civil Lines,  
Kanpur.
3. Additional Income Tax Commissioner,  
Range IV, Aaya Kar Vibhag,  
Sanjai Palace, Agra.

.....Respondents.

(By Advocate : Sri R.K. Tiwari)

O\_R\_D\_E\_R\_

None for the applicant even in the revised call. Shri R.K. Tiwari, counsel for the respondents is present. Since I have seen the pleadings of applicant <sup>9 am 18</sup> and deciding this case at the admission stage itself by attracting Rule 15(1) of C.A.T. Procedure Rule 1987.

2. Grievance of the applicant in this case is that his



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father died on 07.02.2003 while working as L.D.C. in the office of Income Tax Commissioner, Range-IV Agra and even though his mother had moved and application on 20.02.2003 to the Chief Income Tax Commissioner, Income Tax Bhawan, Civil Lines, Kanpur through Additional Income Tax Commissioner, Range-IV Agra for providing appointment to the applicant on compassionate ground (Annexure-3), but till date respondents have neither considered his claim nor have passed any order thereon. Applicant's mother had even given a reminder on 28.05.2003(Annexure-4) but since respondents have not even bothered to pass any orders. He had no other option but to file the present O.A.

3. Since the applicant's grievance in this case is that his application has not even been considered by the respondents, this case is being disposed off at the admission stage itself without going into the merits of the case by giving direction to the respondents No. 2 and 3 to apply their mind to the facts of the case and pass a reasoned and detailed order thereon within a period of 3 months from the date of receipt of a copy of this order under intimation to the applicant.

4. With the above direction, this O.A. is disposed off. No order as to costs.



Member (J)

shukla/-